

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/871/2021

This the 02nd day of June 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Tariq Hussain, age 29 years, S/o Late Sh. Mir Humza, R/o Village Kala Ban, Tehsil Mendhar, District Poonch..

.....Applicant

(Advocate:- Mr. Shamas-Ud-Din-Shaaz)

Versus

1. Union Territory of Jammu and Kashmir, through its Commissioner cum Secretary to Govt. Jal Shakti (PHE) Department, Civil Secretariat, Jammu-180001.
2. Chief Engineer, Jal Shakti (PHE) Department, B.C. Road, Jammu-180005.
3. Superintending Engineer, Jal Shakti Department, Hydraulic Circle, Poonch-185101.
4. Executive Engineer, Jal Shakti (PHE), Division Poonch,-185101.
5. Asstt Executive Engineer, Jal Shakti (PHE), Division Mendhar-185211.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER
[ORAL]**

The father of the applicant who was working in the Department of Jal Shakti (PHE) died in harness on 26.12.2018. Soon thereafter, the applicant moved application for engagement under SRO 43. When no action was taken on his application, the applicant moved a representation dated 01.02.2021 before the respondents, which is still pending before the respondents for consideration. Hence, the present O.A.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 01.02.2021 (Annexure No. A-6 to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.



3. I have heard Mr. Shamas-Ud-Din-Shaaz, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. and perused the records.



4. Looking to the limited prayer made by the learned counsel for the applicant as well as the facts and circumstances of the case, the O.A. is disposed of with direction to the respondents to take a decision on the representation dated 01.02.2021 (Annexure No. A-6 to the O.A.) by passing a reasoned and speaking order and communicate the same to the applicant within a period of two months from the date of receipt of certified copy of this order. While considering the representation, the respondents would also take the O.A. into consideration.

5. It is made clear that I have not entered into the merits of the case.

6. There shall be no orders as to cost.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun